

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Tr.No.(N)301/87

D.K.Nandi and 11 others. .. Applicants

vs.

Union of India and Ors. .. Respondents

Coram: Hon'ble Member(J)Shri D.Surya Rao,
Hon'ble Member(A)Shri P.S.Chaudhuri.

Appearance:

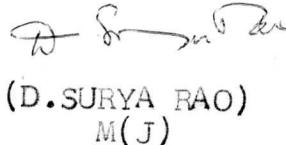
Mr.J.D.Kulkarni,
Chargeman -I.
for the respondents.

TRIBUNAL'S ORDER: Date: 8-6-1990
(Per D.Surya Rao, Member(J))

This matter has been since 1984 awaiting admission of the case which in turn is awaiting information as to the disposal of certain cases before the Supreme Court. The case has been transferred from the High Court of Bombay Bench at Nagpur to this Tribunal. The applicants and respondents who reside~~s~~ at Nagpur have requested the hearing of the case at Nagpur.

2. The case is admitted and respondents are directed to file their reply before 24.7.1990 ~~at New Bombay~~. They should also report the outcome of the Supreme Court decision. Applicant and unserved respondents may be served copies of the reply. Office to inform them that the matter is posted at Nagpur for ~~fixxter~~ further directions on 6.8.1990. Respondents are represented by Shri J.D.Kulkarni,Chargeman-I of the Ordnance Factory, Bandara. He has been intimated about the dates of filing of reply and further hearing of the case. Applicant need not be present on 24.7.1990.


(P.S.CHAUDHURI)
M(A)


(D.SURYA RAO)
M(J)

(6)

TR.(N) APPLICATION NO.301/87.

DATE : 20th Feb 1990

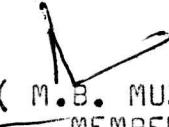
Writ Petition No.668/84 filed in the
Bombay High Court, Nagpur Bench has been transferred
to this Tribunal and it is numbered as Tr.(N)
Application No.301/87.

The matter is at admission stage as the
Nagpur Bench had directed to await decision of
Supreme Court.

Fix the matter for admission, appearance
and directions before the Tribunal on 2nd June, 1990.

Issue notices to both the parties accordingly.


(M.Y. PRIOLKAR)
MEMBER(A).


(M.B. MUJUMDAR)
MEMBER(J).